

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH, (COURT-II)

Item No. 2
(IB)-1164(ND)2019
New IA/611/2021

IN THE MATTER OF:

M/s. Punjabi Accessoriezz Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Kreda Beauty Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on : 03.03.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

ORDER

That the order was reserved by this Adjudicating Authority on 12.02.2020 for consideration of the Resolution Plan. That from perusal of records, it is observed that the Applicant/RP has not annexed the formal Memo of Parties. It is further observed that Resolution approving the Resolution Plan was passed in the 13th Meeting of CoC held on 12.01.2021. However, the voting sheet or proof of approval of Resolution Plan has not been annexed by the Applicant /RP either with the minutes of 13th meeting of CoC or with the Application.

It is further observed that the Affidavits of Resolution Applicant in compliance of Section 30(1) stating that he is eligible under Section 29A of IBC 2016 to submit a Resolution Plan is also not found attached with the Application.

That the Performance Guarantee submitted in the form of FDR annexed at Page 425-426 is not legible. Therefore, the applicant is directed to file a clear copy of the same.

Let the needful be done along with a supplementary Affidavit to be filed within 7 days from today.

Accordingly, the matter is de-reserved. List the matter on 17.03.2021.


(L.N. GUPTA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)